

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 228
(IB)-436(PB)/2019

IN THE MATTER OF:

Mr. Ajay Digpaul

.... Applicant/petitioner

v.

Arena Superstructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Ms. Sowmya Sai Kumar, Adv.

For the Respondent(s):

Ms. Pooja, Proxy Counsel


ORDER

Ms. Somya Sai Kumar, Ld. Counsel for the petitioner applies for withdrawal of the petition. No objection has been raised by the other side.

Dismissed as withdrawn.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)